


**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH**

**PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)  
HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 22.02.2018 AT 10.30 AM**

TRANSFER PETITION NO.	TP No.03/HDB/2016
COMPANY PETITION/APPLICATION NO.	CA No.48 of 2016 in CP No.12/2014
NAME OF THE COMPANY	Vaishnovi Infra Ventures & Resorts Pvt Ltd
NAME OF THE PETITIONER(S)	Acheukolu Srinivas Rao
NAME OF THE RESPONDENT(S)	Vaishnovi Infra Ventures & Resorts Pvt Ltd & Others
UNDER SECTION	397/398

**Counsel for Petitioner(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
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**Counsel for Respondent(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
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Heard Dr. S.V. Ramakrishna, Ld. Counsel for the Petitioner  
and Shri Y. Suryanarayana, Ld. Counsel for the Respondent

The case was instituted in the year 2014 in the then CLB and transferred to this Bench on its constitution in the year 2016. There are several developments taken place in the meanwhile and the case was heard and reserved for orders.

Since Hon'ble Member (Technical) is transferred, and due to paucity of time, the case could not be decided by the same Bench and therefore the case is reopened and posted for final hearing on **21.03.2018**. Parties are directed to place on record the latest developments taken place in the meanwhile, on the next date of hearing.